

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 770 OF 2009

SHANKAR DATTA SHUKLA & ANR.

Appellant (s)

VERSUS

STATE OF M.P.& ORS.

Respondent(s)

(With office report)

C.A.No.4449/2009

(With Prayer for Interim Relief and Office Report)

C.A.No.4450/2009

(With Appl.(s) for permission to place addl. documents on

record and clarification and exemption from filing O T
and with Prayer for Interim Relief and Office Report)

C.A.No.3959-3961/2009

(With Appl.(s) for vacating stay and with Prayer for
Interim Relief)

C.A.No.4073/2009

(With Appl.(s) for vacating stay and with Prayer for
Interim Relief and Office Report)

C.A.No.5048/2009

(With Prayer for Interim Relief and Office Report)

C.A.No.8139/2009

(With Office Report)

C.A.No.6117/2009

C.A.No.6699/2009

(With Office Report)

C.A.No.2575/2010

Date: 25/09/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE ANIL R. DAVE

For Appellant(s)

M/S. Ap & J Chambers

Mr. Shiv Sagar Tiwari, Adv.

For Respondent(s) Mr. Ravi Shankar Prasad, Sr. Adv.
Mr. C.D. Singh ,Adv
Mr. Sunny Choudhary, Adv.
Mr. Abhimanyu Singh, Adv.

Mr. Pawan Upadhyay, Adv.
Mr. Param Kr. Mishra, Adv.
Mr. Pawan Kishor, Adv.
Ms. Sharmila Upadhyay, Adv.

Mr. Krishna K. Shukla, Adv.
Ms. Nandani Gupta, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

Mr. Vikas Upadhyay, Adv.
Mr. B.S. Banthia, Adv.

UPON hearing counsel the Court made the following
O R D E R

We are informed that some of the respondents have not filed their counter affidavits and counter affidavits on their behalf is necessary.

Those respondents who have not filed their counter affidavits so far may do so within four weeks from today.

Rejoinder, if any, may be filed by the appellants within two weeks therefrom.

List this group of matters on November 8, 2012 (non-miscellaneous day).

|(Rajesh Dham)
|Court Master

|(S.S.R. Krishna)
|Court Master

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